

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 82 of 2020

&

I.A No. 1344 of 2020

IN THE MATTER OF:

Baby Mathew & Anr.

...Appellants

Vs.

Mar Jacob Thoomkuzhy & Ors.

...Respondents

Present:

For Appellants: Mr. U.K. Chaudhary, Sr. Advocate with Mr. Prince Jose, Advocate.

**For Respondents: Mr. K. Manoj Menon, Advocate for R-1 to 4.
Mr. K S Ravichandran (PCS) and Ms. S. Manjula Devi, Advocates for R-5 to 10.**

With

Company Appeal (AT) No. 98 of 2020

IN THE MATTER OF:

Biju George & Ors.

...Appellants

Vs.

Jeevan Telecasting Corporation Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. K S Ravichandran (PCS) and Ms. S. Manjula Devi, Advocates.

**For Respondents: Mr. U. K. Chaudhary, Sr. Advocate with Mr. Prince Jose, Advocate for R- 1 to 6.
Mr. K. Manoj Menon, Advocate for R- 2 to 5.**

ORDER

(Through Virtual Mode)

25.11.2020: At request of Learned Counsel Mr. K. Manoj Menon, appearing for Respondent Nos. 1 to 4 in Company Appeal(AT) No. 82 of 2020 & I.A No. 1344 of 2020 and appearing for Respondent Nos. 2 to 5 in Company Appeal (AT) No. 98 of 2020, stating that because of the incessant rain last evening at Chennai, there is a shutdown of electricity supply and further that cyclone and rain are predicted to Thursday and Friday, the matter is adjourned to **16.12.2020** at 11:30 AM.

**[Justice Venugopal M.]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

sr/nn

*Company Appeal (AT) No. 82 of 2020 & I.A No. 1344 of 2020
Company Appeal (AT) No. 98 of 2020*